

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-365 of 2015 & DFR-1527 of 2015**

**Dated: 9<sup>th</sup> December 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Tata Power Delhi Distribution Ltd.,  
Versus  
Delhi Electricity Regulatory Commission**

**.... Appellant (s)**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Chinayee Chandra  
Mr. Nayantara Pande

Counsel for the Respondent(s) : Mr. Nikhil Nayyar

**ORDER**

**(IA-365 of 2015 – Application for condonation of delay)**

There is 25 days delay in filing the Appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the applicant/appellant and learned counsel for the respondents. We have perused the explanation offered by the applicant/appellant. The explanation appears to be satisfactory. Hence delay is condoned. Application is disposed of.

**DFR-1527 of 2015**

Registry is directed to number the appeal.

**Admit.** Issue notice. Mr. Nikhil Nayyar, learned counsel takes notice on behalf of Respondent and he seeks four weeks time to file reply. He may file the same on or before 08.01.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.01.2016 after serving copy on the other side.

List the matter on **08.02.2016.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**